

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

46.

C.P.(CAA)/209(MB)2023
IN
C.A.(CAA)/114(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 11.09.2023

NAME OF THE PARTIES: Tata Steel Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Zal Andhyarujina, Senior Counsel a/w Mr. Shashank Gautam, Mr. Vijay Purohit, Ms. Nikita Bangera, Mr. Pratik Jahaveri, Mr. Alok Gokhale, Mr. Karan Bhide, Ms. Ishani Khanwilkar i/b P & A Law offices, Ld. Counsel for the Petitioner Companies present. Mr. Tushar Wagh, Deputy Director on behalf of Regional Director (WR) present.
2. Heard. Ld. Counsel for the Petitioner submits that the Petitioner Companies has given necessary clarifications and undertakings by way of an affidavit dated 09.09.2023. The Authorised Representative on behalf of the RD is satisfied with the undertakings and they have no objection. Therefore, the C.P.(CAA)/209(MB)2023 is **Reserved for Orders**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)